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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

CORRIGENDUM to the Notification no. 09/2015-20 dated 28.05.2018

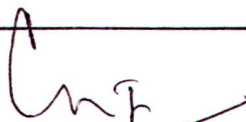
Udyog Bhawan, New Delhi

Dated: 9 July, 2018

Subject: Corrigendum to Notification No. 9/2015-20 dated 28.05.2018.

In the Notification No. 9/2015-20 dated 28.05.2018, para 1.41 sub para (iii) shall be read as follows:

Para 1.41 Sub-para (iii)	As existing in Notification No. 9/2015-20 dated 28.05.2018	Corrected
Clause (b)	Duty free entitlement for import of trimmings, embellishments and footwear components for footwear (leather as well as synthetic), gloves, travel bags and handbags upto 3 % of FOB value of export of previous financial year. Such entitlement shall cover packing material, such as printed and non-printed shoeboxes, small cartons made of wood, tin or plastic materials for packing footwear..	Duty free entitlement for import of trimmings, embellishments and footwear components for footwear (leather as well as synthetic), and other leather products upto 5% of FOB value of export of previous financial year.



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